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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 118/9/NCLT/AHM/2017

Coram:

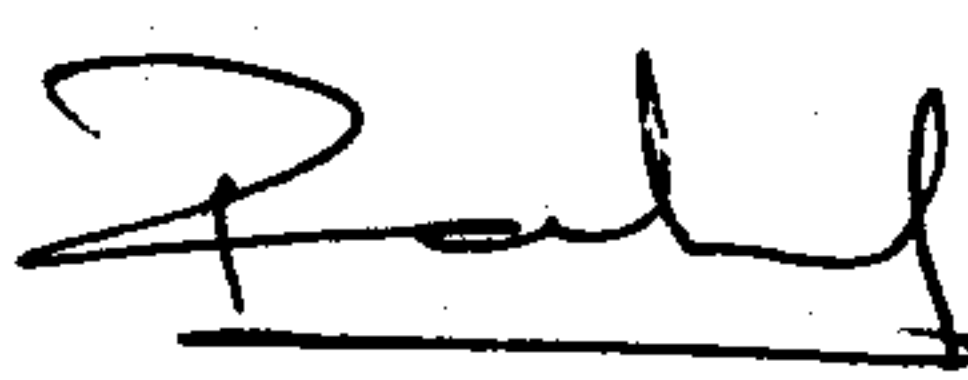
**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017**

Name of the Company: Larsen & Toubro Ltd
V/s.
Dhoraji Engineering Co. Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. Mr. Keyur Gandhi a/w Mr. Raheel Patel	}	Advs.	}	Petitioner	}	
2. i/b. M/s. Nanavati Associates						

ORDER

Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/ Applicant. None present for Respondent even after issuance of notice upon the Respondent by the Applicant.

Registry is directed to issue notice along with copy of this order upon Respondent to appear before this Tribunal in person or through professional and file its objections, if any.

List the matter on 13.10.2017 for objection of Respondent, if any and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of October, 2017.